

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512

Appeal No.-196/252/ND/2022

IN THE MATTER OF:

Sujoy Koul And Anr.

....Appellant

Vs.

ROC

....Respondent

SECTION

U/s 252

Order delivered on 29.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant : Prince Mohan Sinha, PCS
For the Respondent :
For the RoC :
For the IT Dept. : Adv Puneet Rai

ORDER

We have heard the Counsel for Appellant. None appeared on behalf of the RoC. The Court Officer may send e-notice to the RoC for their appearance as well as for filing the reply in the matter. The Counsel for Income Tax Department appeared and has sought two weeks' time to file reply in the matter. Time prayed for is granted. Let the matter be posted to **23.12.2022**.

Sd-

**(RAHUL BHATNAGAR)
MEMBER (T)**

Sd-

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**

Md Saddam